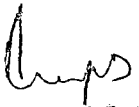
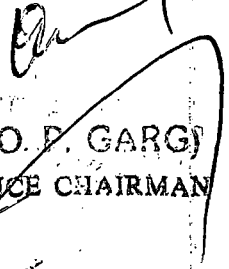


C.A.T. Bench, Jaipur

Date of Order	Orders
Reply not filed 14/3/02 Recd Com 14/03/02 copy sent to applicant note 1525 dated 21/3	11/2/02 Mr. S.C. Sethi, Counsel for applicant. Mr. R. G. Gupta, Counsel for respondent. In view of the report of compliance submitted by the learned counsel for the respondent, the present case does not survive. It is dismissed. Notices are discharged. However if the applicant has any cause of action or grievance against the order passed by the respondent, he shall be at liberty to file a fresh one.  A. D. NAGRATH ADMINISTRATIVE MEMBER  (O. P. GARG) VICE CHAIRMAN